

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.202
IA-4226/2022
In
IB-358(ND)/2021

IN THE MATTER OF:

M/s. Airen Metals Pvt. Ltd.

.....**APPLICANT/PETITIONER**

Vs.

PME Power Solutions (India) Ltd.

....**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 07.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rajesh Kumar Gautam, Mr. Anant Gautam,
Mr. Ritesh Chopra, Mr. Sumit Sharma,
Mr. Vipin, Advocates.

For the Respondent

: Adv. Sanjay Jain, Adv. Akash Srivastava,
Adv. Prabhnoor Singh Marwah.

ORDER

Heard Mr. Rajesh Kumar Gautam, Learned Counsel appearing for the Applicant. Mr. Sanjay Jain, Learned Counsel appearing for the Corporate Debtor submits that in compliance with the order dated 28.02.2023, Vakalatnama along with NoC has been filed. Mr. Jain, also submitted that there is typographical error in the order passed by this Tribunal on 08.07.2022, wherein it has been stated as follows:-

“It is submitted by the Learned Counsel that the Corporate Debtor has already been admitted into CIRP on 28.04.2020.”

Learned Counsel submitted that in fact the Operational Creditor was admitted into CIRP on 28.04.2022. He, therefore, directed to file an application for making of correction.

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Further, in view of the fact that the CIRP has been initiated against the Operational Creditor, we direct the Applicant to file an appropriate application seeking amendment to the cause title.

List the matter on **27.03.2023**.

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(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)